

**GOVERNMENT OF INDIA  
STATISTICS AND PROGRAMME IMPLEMENTATION  
LOK SABHA**

UNSTARRED QUESTION NO:3438  
ANSWERED ON:17.08.2005  
REVIEW OF UTILIZATION OF MPLADS FUNDS  
Majhi Shri Parsuram;Nayak Shri Ananta

**Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:**

- (a) whether the Government has undertaken, State-wise review on utilization of fund under MPLAD Scheme;
- (b) if so, the details thereof during the last three years;
- (c) the main factors responsible for the delay in the utilization of fund;
- (d) whether the guidelines have been issued to the district administration in this regard; and
- (e) if so, the details thereof?

**Answer**

THE MINISTER OF STATE (INDEPENDENT CHARGE), MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI OSCAR FERNANDES)

(a) Yes, Sir.

(b) (i) Minister of State has been reviewing the MPLADS implementation in the States. Year-wise details of such reviews are as follows:-

2003-04 - The then Minister of State for Statistics and Programme Implementation reviewed the progress of the MPLAD Scheme in Assam, Meghalaya and West Bengal.

2004-05 - Minister of State (Independent Charge) for Statistics and Programme Implementation reviewed the implementation of MPLADS in Tamil Nadu and Pondicherry.

2005-06 - Minister of State (Independent Charge) for Statistics and Programme Implementation reviewed the implementation of MPLADS in Meghalaya, Orissa and Andhra Pradesh.

(ii) Review meeting on MPLADS was taken by Secretary of the Ministry with all State Governments and Union Territories Administrations on 11.7.2005.

(iii) State-wise review meetings were also taken by Secretary of the Ministry in March, 2005.

(iv) Secretary and Additional Secretary of the Ministry reviewed the MPLADS implementation in the States of Assam, Delhi, Himachal Pradesh, Jammu and Kashmir, Jharkhand, Maharashtra, Meghalaya, Orissa, Punjab, Tripura, Uttar Pradesh and West Bengal.

(c) The reasons for delay in utilization of MPLADS funds are as follows:-

- (i) Delay in giving recommendations by some of the Members of Parliament;
- (ii) Delay in processing of recommendations received from the Members of Parliament by District Administration;
- (iii) Delay in preparation of technical scrutiny and estimates by the concerned implementing agencies;
- (iv) Delay in issue of financial and administrative sanction by the District Administration;
- (v) Delay in transfer of funds from the nodal district to the implementing district.
- (vi) Delay in the execution of sanctioned MPLADS works by the implementing agencies.
- (vii) Delay in submitting Monthly Progress Reports by the District Administration to the Govt. of India and State Government

(d)&(e) During various review meetings with the State and District officials, they have been advised to follow the provisions of the Guidelines including those relating to monitoring of works and implement works recommended by Members of Parliament expeditiously. A software for monitoring MPLADS works has also been launched by Government of India for effective monitoring of the scheme at different levels.